

Cont.Cas(C) 24 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Ms. B.Das, Advocate, present for the petitioner.

Dr. O.D.V.Ladia, Advocate, present for the respondents No. 1, 2 and 5.

Shri N.D. Chullai, Sr. Govt. Advocate, assisted by Shri. S. Sen Gupta, Govt. Advocate, present for the respondents No. 3 and 4.

Learned counsel for the petitioner prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

CRL.Petn. No. 42 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. P.N.Nongbri, Advocate, present for the petitioners.

Mr. N.D. Chullai, Sr. Govt. Advocate, assisted by Shri. S. Sen Gupta, Govt. Advocate, present for the State respondents.

Dr. O.D.V.Ladia, Advocate, present for the respondent No. 2

Counter affidavit has already been filed on behalf of respondent No. 2.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

CRL.Petn. No. 43 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. P.N.Nongbri, Advocate, present for the petitioners.

Mr. N.D. Chullai, Sr. Govt. Advocate, assisted by Shri. S. Sen Gupta, Govt. Advocate, present for the State respondents.

Dr. O.D.V.Ladia, Advocate, present for the respondent No. 2

Counter affidavit has already been filed on behalf of respondent No. 2.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

CRL.Petn. No. 44 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. P.N.Nongbri, Advocate, present for the petitioners.

Mr. N.D. Chullai, Sr. Govt. Advocate, assisted by Shri. S. Sen Gupta, Govt. Advocate, present for the State respondents.

Dr. O.D.V.Ladia, Advocate, present for the respondent No. 2

Counter affidavit has already been filed on behalf of respondent No. 2.

Learned counsel for the petitioners prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

W.P.CRL. No. 8 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Ms. S.G.Momin, Advocate, present for the petitioner.

Mr. N.D. Chullai, Sr. Govt. Advocate, assisted by Mr. K.P.Bhattacharjee, Govt. Advocate, present for the respondents.

Affidavit-in-opposition has been filed on behalf of respondent No.2.

Learned counsel for the petitioner prays for and is allowed 2(two) weeks' time to file the rejoinder affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 93 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. H.L.Shangreiso, Advocate, present for the petitioner.

Mr. N.D. Chullai, Sr. Govt. Advocate, assisted by Mr. K.P.Bhattacharjee, Govt. Advocate, present for the respondents No. 1 to 5.

Mr. V.G.K.Kynta, Sr. Advocate, present for the respondent No. 6.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit.

List this case after 2(two) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 188 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, holding brief for Mr. A.S.Siddique, Advocate, present for the petitioners.

Mr. S.Dey, Advocate, present for the respondents No. 1 to 3.

Ms. S.G.Momin, Advocate, present for the respondents No. 4 to 6.

Learned counsel for the respondents pray for and are allowed further 3(three) weeks' time to file the counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 205 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. H.L.Shangreiso, Advocate, present for the petitioner.

Mr. N.D. Chullai, Sr. Govt. Advocate, assisted by Mr. K.P.Bhattacharjee, Govt. Advocate, present for the respondents.

Learned counsel for the petitioner submitted that he is told that the amount claimed is said to have been paid by the Government but he has to verify the same from the petitioner.

List this case on 30-1-2014.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 236 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. R.Sahu, Advocate, present for the petitioners.

Mr. S.Dey, Advocate, present for the respondents No. 1 to 3.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 315 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. B.Khyriem, Advocate, present for the petitioner.

Mr. K.P.Bhattacharjee, Advocate, present for the respondent No. 5.

Learned counsel for the respondent No.5 prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List this case after 4(four) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C). No. 318 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Ms. S.G.Momin, Advocate, present for the petitioner.

Mr. K.P.Bhattacharjee, Govt. Advocate, present for the respondents No. 1 to 4.

Learned counsel for the respondents prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

List this case after 3(three) weeks.

Interim order dated 11-11-2013 is extended till the next date of listing.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 354 of 2012

11.12.2013

HON'BLE THE CHIEF JUSTICE

Mr. H.Kharmih, Advocate, present for the petitioners.

Mr. S. Dey, Advocate, present for the respondents No. 1 to 3.

Ms. Q.B.lamare, Advocate, present for the respondents No. 4 to 7.

Learned counsel for the petitioners prays for and is allowed further 3(three) weeks' time to file the rejoinder affidavit.

List this case after 3(three) weeks.

CHIEF JUSTICE

S.Rynjah

WP(C) No. 368 of 2013

11.12.2013

HON'BLE THE CHIEF JUSTICE

Shri. A.S.Siddique, Advocate, present for the petitioners.

Shri N.D. Chullai, Sr. Govt. Advocate, assisted by Shri. S. Sen Gupta, Govt. Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed 4(four) weeks' time to file the counter affidavit.

List this case after 4(four) weeks along with WP(C) No. 340 of 2013 and WP(C) No. 367 of 2013.

CHIEF JUSTICE

S.Rynjah

